

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 193 of 2017**

**IN**

**DFR No.732 of 2017**

**Dated: 6<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Jindal Power Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Divya Chaturvedi  
Ms. Arunima Kedia  
Mr. Shreshth Sharma

**ORDER**

**IA No. 193 of 2017**  
***(Appl. for urgent listing)***

We have heard learned counsel for the applicant/appellant.

For the reasons stated in the application, application is disposed of.

Registry is directed to list the matter on **14.03.2017.**

**(I. J. Kapoor)**  
**Technical Member**

*ts/pr*

**(Justice Ranjana P. Desai)**  
**Chairperson**